

to private contractors with a view to earning illegal gratifications;

(c) whether it is also a fact that the General Manager is going to retire in July, 1990 but he is bent upon disturbing the important functionaries of the company by making mass transfers;

(d) whether it is also a fact that General Manager has made one Manager of Rourkela Unit as Unit Head knowing fully well that the said manager's conduct is under C.B.I. investigation; and

(e) if so, what action Government propose to take against the said officers?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Five Magnetic Separators were purchased and installed during the period from 1985 to 1988 when a Managing Director was in position. These were purchased after a thorough scrutiny by a Committee and are working satisfactorily. The investments made on these have already been recovered,

(b) No, Sir.

(c) The General Manager (Operations) is to retire on the 31st July, 1990 on reaching the age of superannuation. No mass transfer has been done recently.

(d) and (e) The information is being collected and will be laid on the Table of the House

Dispute between NABARD, RBI and the Government of Maharashtra over loans to farmers

1691. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a dispute between NABARD, the Reserve Bank of India and the Maharashtra Government over the loans given to farmers (upto Rs. 10000/-); and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

Measures to prevent the mixing of powerloom cloth with handloom cloth

1692. SHRI KOTAIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) what measures have been taken to prevent the mixing of powerloom cloth with handloom cloth being exported; and

(b) what has prevented Government from implementing the recommendation made by the High Powered Handloom Committee headed by Shri B. Siva Raman, the then member of the Planning Commission, from identifying the powerloom cloth?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The exports of Indian handloom goods enjoy duty concessions and quota free entry in certain importing countries. The Textiles Committee carries out limited preshipment inspection of such consignments for ensuring handloom origin of the materials.

(b) Government have implemented the recommendations of the High Powered Handloom Committee by enacting Handlooms (Reservation of Articles for Production) Act, 1985 whereby 22 items consisting of cotton, silk, wool and certain kinds of blended fabrics have been reserved for exclusive production in the handloom sector. Government have, however, exempted the following three items from the operation of Reservation Orders solely for the purposes or exports:

- (i) 100% Cotton Crepe/fabrics or garments made out of it;
- (ii) 100% cotton check shirtings or garments made of it; and
- (iii) All pure silk items.

Production of hank yarn

1693. SHRI KOTAIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) what measures have been taken to

ensure that 50 per cent of the total marketable yarn output is produced in hanks by the textile mills;

(b) whether prosecution has been launched on any defaulting textile mills for not producing 50 per cent of the yarn delivered by it in hanks; and

(c) if so, what are the names of the defaulting textile mills?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) A Notification has been issued conferring an obligation on mills, which sell their production of yarn in the open market to pack at least 50% of the same in hank form, of which not less than 80% shall be of counts 40s and below.

(b) and (c) A list of the defaulting Textile mills against whom FIRS have been lodged for non-fulfilment of hank yarn obligation is attached. [See Appendix CLIV, Annexure No. 82]

Demonstration by ITDC Workers

1694. SHRI V. GOPALSAMY:
SHRI PASUMPON
THA. KIRUTTINAN:

Will the Minister of TOURISM be pleased to state:

(a) whether there is any labour unrest prevailing in ITDC;

(b) whether any workers unions are holding demonstration/rallies/gate meetings before ITDC offices/hotels during the last 100 days;

(c) if so, the details of each dharna/rallies/gate meetings/demonstrations including the date on which they were held and reasons for the same;

(d) whether ITDC management has held any discussion with these workers/unions and if so, the date of each meeting and the outcome thereof; and

(e) what steps are being taken to normalise the situation in ITDC?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF

(b) to (e) Gate meetings are held from time to time by various Unions operating at ITDC's Headquarters and in Units located at different places in the Country to apprise the workers of their achievements and day-to-day developments. Only one recently formed union, which has no representative character, has staged two one day dharnas during the last 100 days mainly regarding closure of Akbar Hotel.

ITDC management has an open door policy and meetings with the unions are held quite frequently. While policy matters like wage revision, terms and conditions of service etc. are discussed at the Corporate level, other matters and day-to-day issues/grievances are discussed/resolved at the unit level, which fall within their purview. No separate record is being maintained of all such meetings/discussions.

Industrial relations situation in the Corporation is quite normal and satisfactory.

गैर-योजना व्यय में कमी

1695. श्री राम जेठमलानी:
सरदार जगजीत सिंह अरोड़ा:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने गैर-योजना व्यय में कमी करने के लिये कोई कारगर योजना बनाई है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है?

वित्त मंत्रालय में उपमंत्री (श्री अनिल शास्त्री):

(क) और (ख) सरकार आयोजना-भिन्न व्यय को निम्नतम स्तर तक कम करने के लिए निरन्तर प्रयास कर रही है। वित्त मंत्री ने सभी मंत्रियों को लिखकर यह सुझाव दिया है कि वे स्थापना-व्यय में बचत करने की सभावनाओं का पता लगाएं ताकि नए महंगाई भत्ते की किस्तों से संबंधित देयता को उसमें से ही पूरा किया जा सके। इसके अतिरिक्त, सरकारी मंत्रालयों और विभागों को सलाह दी गई है कि वे व्यय और प्राप्तियों के मासिक/ तिमाही बजट तैयार करें और इन लक्ष्यों के मुकाबले निकासी को मानिटर करें।

निर्यात सीमा

1696. श्री राम जेठमलानी:
डा० जिनेन्द्र कुमार जैन:

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि: